

FIR No. 21/19  
State Vs. Unknown  
PS Farsh Bazar

23.01.2021

Matter is taken up through video conferencing mode.

Present: Sh. Parshant Kumar, Ld. APP for the State through VC.  
None for applicant.

From the perusal of record, it reflects that no one had appeared on behalf of applicant even on <sup>last</sup> three dates of hearing.

In view of the same, the present application stands dismissed in default and disposed of accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
23.01.2021

CC No. 3920/19

Adarsh Co-op. UT&C Society Vs. Uday Veer  
PS Farsh Bazar

23.01.2021

Matter is taken up through video conferencing mode.

Present: Ld. Counsel for applicant.

This is an application for cancellation of NBW against the accused moved on behalf of the applicant/accused.

From the perusal of record, it reflects that B/Ws were issued against the accused vide order dated 03.02.2020.

In view of the same, B/Ws against the accused stands cancelled.

Present application is disposed of accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
23.01.2021

FIR No. 001475/21  
PS Harsh Vihar

23.01.2021


Matter is taken up through video conferencing mode.

Present: None.

As per information received from the Naib court of this court, IO is busy in Republic Day arrangement duty.

IO is directed to file reply on 27.01.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

  
(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
23.01.2021